

artistic value of the statue. Let us be fair.

**SHRI MANUBHAI PATEL :** My question has not been replied. I am not discussing the type of statue. I want a categorical answer whether on that site meant for Mahatma Gandhi some other statue will be put or not.

**SHRI K. K. SHAH :** I have made it clear that this site will not be used for any body else except Gandhiji.

I have made that statement. My hon. friend was so agitated that he had not heard what I had read out on the floor of the House. That shows how even statements made on the floor of the House are not remembered...*(Interruptions)*

**SHRI MANUBHAI PATEL :** Now you are committed to what I said.

**श्री राम किशन गुप्त (हिसार) :** क्या मंत्री महोदय यह बात साफ करने की कोशिश करेंगे कि यह जो कमेटी मुकर्रर की गई थी, इस का प्रकशन सिर्फ यह था कि किस किस का, कैसे, स्टैचू लगाया जाये, न कि उस का काम साइट या जगह के बारे में फैसला करना था ?

**श्री के० के० शाह :** माननीय सदस्य की बात ठीक है, लेकिन उन के पायंट आफ व्यू को महत्व देना चाहिए या नहीं यह निर्णय करना तो माननीय सदस्यों और इस सदन का काम है। मैंने टाइम बचाने के लिए एक तरफ तो आर्किटेक्ट्स को स्टैचू बनाने के लिए कहा है और दूसरी तरफ जगह तय करने के बारे में जो ओपीनियन आई है, तो क्या उस को इस सदन के सामने रखने का अधिकार माननीय सदस्य नहीं देंगे, ताकि कहीं इतने बड़े आदमी के स्टैचू के बारे में कोई गलती न हो जाये ? इस में क्या गलती है, यह बात मेरी समझ में नहीं आती है।

**SHRI R. S. ARUMUGAM (Tenkasi) :** During the British regime they selected this site as suitable for the erection of the statue

of George V. Gandhiji is the father of our nation and if the statue of somebody else is erected in that place, thousands of persons will protest and also will take to satyagraha against that step. Considering all these things and the advice of our hon. Speaker, may I know the reaction of our Government ?

**SHRI K. K. SHAH :** On the contrary, the fact that hundreds of the persons will go to visit that Statue and the area—does not your own argument support the experts?...*(Interruptions)* The contention of the experts is that there is a road around and thousands of persons will be going there and offering homage and respect to Mahatmaji. All of them will have to cross that road.

**DR. SUSHILA NAYAR :** The people could stand outside the round about.

**SHRI K. K. SHAH :** The statue must be there in the Centre, in that place. Let the leaders of the political parties hear them...

**SOME HON. MEMBERS :** Why ?

12.52 hrs.

#### PAPERS LAID ON THE TABLE

#### PAPERS UNDER COMPANIES ACT, 1956

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS : (SHRI D. R. CAAVAN) : I beg to lay on the Table—

- (1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act 1956—
  - (i) Review by the Government on the working of the Engineers India Limited, New Delhi for the year 1968-69.
  - (ii) Annual Report of the Engineers India Limited, New Delhi for the year 1968-69 ; along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon.

[Shri D. R. Chavan]

(2) (i) Review by the Government on the working of the Madras Refineries Limited, Madras for year 1968-69.

(ii) Annual Report of the Madras Refineries Limited, Madras for the year 1968-69, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT—2151/69.]

#### NOTIFICATIONS UNDER CUSTOMS ACT 1962, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : I beg to lay on the Table—

(1) A copy each of the following Notifications under section 159 of the Customs Act, 1962 :—

(i) G. S. R. 2087 (Hindi version) published in Gazette of India dated the 30th August, 1969 together with an explanatory memorandum.

(ii) G. S. R. 2219 (Hindi version) published in Gazette of India dated the 13th September, 1969 together with an explanatory memorandum.

(iii) G. S. R. 2658, (Hindi and English versions) published in Gazette of India dated the 22nd November 1969 making certain amendment to Notification No. G. S. R. 575 dated the 28th May, 1960.

[Placed in Library. See No. LT—2152/69.]

(2) A copy of the Customs and Central Excise Duties, Export Drawback (General) Fortieth Amendment Rules, 1969, (Hindi and English versions) published in Notification No. G. S. R. 2659 in Gazette of India dated the 22nd November, 1969, under section 159 of the Customs Act,

1962 and section 38 of the Central Excise and Salt Act, 1944. [Placed in Library. See No. LT—2153/69]

(3) A copy of the Central Excise (Eleventh Amendment) Rules, 1969 (Hindi version) published in Notification No. G.S.R. 2635 in Gazette of India, dated the 15th November, 1969, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-2154,69.]

(4) A copy of the Annual Report of the Delhi Financial Corporation together with statement of assets and liabilities, profit and loss account and the Auditor's Report for the year 1968-69 together with its Hindi version published in Notification No. F. 6/9/69-Fin (G) in Delhi Gazette dated the 18th September, 1969, under sub-section (3) of section 38 of the State Financial Corporations Act, 1951. [Placed in Library. See No. LT-2155/69]

#### CARDOMON (LICENSING AND REGISTRATION) SECOND AMENDMENT RULES 1969

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI CHOWDHARY RAM SEWAK) ; I beg to lay on the Table a copy of the Cardamom (Licensing and Registration) Second Amendment Rules, 1969 published in Notification No. G.S.R. 2421 in Gazette of India dated the 18th October, 1969 under sub-section (3) of section 33 of the Cardamom Act, 1965. [Placed in Library. See No. LT-2156/69.]

12.54 hrs.

#### BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): Last Friday when I announced the business of the House I said that the Constitution (Twenty third) Amendment Bill would be taken up on the 9th and it was agreed to by the House. Since the Business Advisory Committee had allotted six hours, it would mean the debate would take place on the 9th but the voting would be on the 10th. Some